

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

ALLAHABAD

Original Application No. 1153 of 1995

Allahabad this the 30th day of November 1995

Hon'ble Dr. R.K. Saxena, Member (Judicial)
Hon'ble Mr. S. Dayal, Member (Administrative)

Jitendra Kumar Singh, A / a 45 years S/o Shri Uttam Narain Singh, R/o Village Muradih, P.O. Bagauch(Halci) Distt. Ballia, at present employed as EDDA in the post office Bagauch, Distt. Ballia.

APPLICANT

By Advocate Shri Brahma Kishore

Vs.

1. Post Master General, Gorakhpur Zone, Gorakhpur.
2. Superintendent of Post Offices, Ballia,
3. Sub-Divisional Inspector(East), Bairia, Ballia.

RESPONDENTS

ORDER(Oral)

By Hon'ble Dr. R.K. Saxena, Member (J)

Heard, Shri Brahma Kishore, counsel for the applicant on admission. The case of the applicant as is set out in the O.A. is that he was appointed vide order dated 28.6.1995 (Annexure A-1) It further speaks that the appointment was made on the responsibility of Shri Raj Kishore Singh Yadav, E.D.D.A. who was made Branch Post Master, Bagauch in the place of Shri Uttam Narain Singh, Branch Post Master who was

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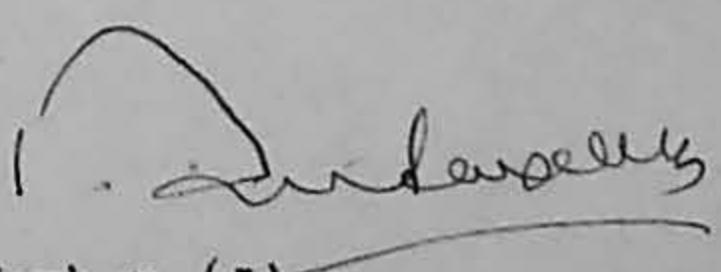
going to retire on 30.6.1995. It appears from the reading of this order as well as from the facts in the O.A. that the applicant is the son of Shri Uttam Narain Singh who was Branch Post Master and was retiring on 30.6.1995.

2. The contention of the applicant is that he was appointed in a regular manner and had joined the post of E.L.D.A. but, his services are being brought to an end by making appointment of another person in his place. He has, thus, apprehension in his mind. It is admitted by the learned counsel for the applicant that no order of termination was passed till the date of filing this O.A. and he has got no information of till date.

3. It appears from the facts on record that the appointment was not made in a regular manner as provided under rules. We do not want to dwell upon this aspect deeply for the simple reason that the applicant is continuing in service and this O.A. is ~~unmerited~~ premature. Thus, it is premature. We do not see any reason to entertain the O.A. and the same is dismissed in limine.



Member (A)



Member (J)

/M. M/